



2026:AHC:51461

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3448 of 2026

Manoj Prataph Singh And 149 Others

.....Petitioner(s)

Versus

The State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Bahadur
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suresh Bahadur, learned counsel for the petitioners and Sri Gaurav Singh, learned Standing Counsel for the State respondents.

2. Sri Suresh Bahadur, learned counsel for the writ petitioners had made a statement at bar that the present writ petition be dismissed insofar as writ petitioners no. 38 to 43, 66 to 68, 88, 98 to 100, 108, 110, 113, 131, 146 to 148 be dismissed as withdrawn with liberty to approach the Court having territorial jurisdiction over the matter.

3. Sri Gaurav Singh, learned Standing Counsel has no objection to the same.

4. Accordingly the writ petition is dismissed as withdrawn for petitioners no. 8 to 43, 66 to 68, 88, 98 to 100, 108, 110, 113, 131, 146 to 148 with liberty to approach the Court having territorial jurisdiction over the matter.

5. By means of the present writ petition filed under Article 226 of the Constitution of India the petitioner has prayed for following relief:-

"a. Issue a writ order or direction in the nature of directing the respondents authorities to granted promotional pay scale/Grade pay Rs.4200/- after calculating the training period on account of completion of 16 year of services and also to grant to increment and benefits of 7th pay commission (Revised pay scale) along with arrears, in view of the relevant Government order dated. 17.03.2012 05.11.2014, 03.03.2015, 26.08.2015, 22.12.2016 and 13.04.2020 with all consequential benefits.

b. Issue a writ order or direction in the nature of mandamus direct the respondents authority pass appropriate within order stipulated period of time, with regard to granting to salary of assured career progression (ACP) pay grade scale of 4200/- (after calculating the to training period and also grant the increment and benefits of 7th pay commission (revised pay scale) along with the arrears in view of relevant Government order dated 03.03.2015, 17.03.2012, 05.11.2014, 26.08.2015, 22.12.2016 and 13.04.2020 with all consequential benefits.

c. And/Or may pass any other and further order, which this Hon'ble Court may deem fit and proper under the fact and circumstances of the case. Some other/further writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

d. To award the cost of the petition in favour of the petitioners."

6. It is contended that the controversy is no more res integra in light of the judgement of this Court dated 08.04.2009 passed in Civil Misc. Writ Petition No.24910 of 2006.

7. Learned Standing Counsel submits that this Court has followed this judgment in the matter of Writ-A No. 12793 of 2023 decided on 16.08.2023.

8. In view of the above, this petition stands **disposed of** with a direction to the respondent concerned namely, respondent no.1 to take decision upon the claim of the petitioners raised in his representation which would be filed within a period of 2 months from the date of presentation of a certified copy of this order.

9. In case, the third respondent no. 1 is of the opinion that the matter needs to be decided by some other authority, then the papers be transmitted to the same.

(Vikas Budhwar,J.)

March 13, 2026

Rajesh